

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 114 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Rubber Park India Private Limited

.... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Mukund P.Unny
Mr. P.V. Dinesh for R-2

ORDER

IA No. 1310 of 2018

(for condonation of delay in filing reply)

The learned counsel, Mr. Mukund P.Unny, appearing for second Respondent submitted that there is a delay of 56 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

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Learned counsel appearing for the Appellant prays for four weeks' time to file rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 26.10.2018 after serving copy on the appearing Respondents.

Re-list this matter on **29.11.2018**, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
PR/PK

(Justice N. K. Patil)
Judicial Member